

National Company Law Tribunal

Allahabad Bench

CP No. 12/Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE COMPANY : M/s J.R. Organics Ltd V/s Morvel Business Ltd.

SECTOR OF THE COMPANIES ACT: UNDER SECTION 07 of 1B/2016 of the Companies Act, 2013.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

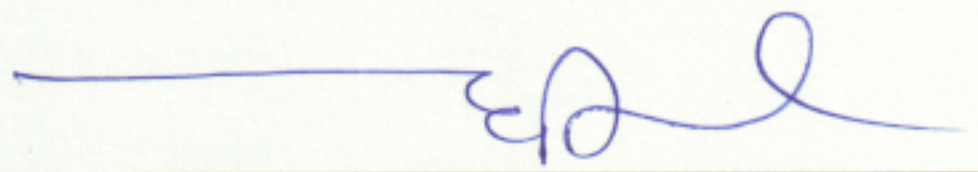
2.

Order Dated 15.03.2017

CP No. CP No. 12/Ald/2017; M/s J.R. Organics Ltd V/s Morvel Business Ltd.

Mr. Anil Kunwar mentions about the case in respect of CP No. 12 of 2017 he seeks indulgence of this court for prepondment of hearing in the company application. It is alleged that the Respondent company is making efforts for alienating its assets & other properties considering the sensitivity of the matter the hearing of the present case is preponed to 22 March, 2017 the financial creditor is further directed to issue a notice for propoundance of hearing through the practices company secretary to the respondents.

List the matter on 22.03.2017.



H.P. CHATURVEDI, MEMBER (JUDICIAL)